

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.No.7 in Petition(s) for Special Leave to Appeal (C) No.13771/2004

(From the judgement and order dated 12/07/2004 in WP No. 5819/2004 of HIGH COURT OF BOMBAY)

T.K.DENTAL COLLEGE & RES. CENTRE & ANR.

Petitioner(s)

VERSUS

SHIKSHAN SHULKA SAMITI & ANR.

Respondent(s)

(For directions and with prayer for interim relief )

With

I.A.No.5 in S.L.P.(C) No.17464/2004

(For directions)

I.A.No.4 in S.L.P.(C) No.17931/2004

(For directions)

Date: 03/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE Mr. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

in IA 5:

Mr.F.S. Nariman, Sr.Adv.

Mr. P.H. Parekh, Adv.

Mr. Rohit Alex, Adv.

Mr. Sumit Goel, Adv.

Mr. Subhash Sharma, Adv.

for M/s. P.H. Parekh & Co.,Adv.

in IA 7:

Mr. R.F. Nariman, Sr.Adv.

Mr. P.H. Parekh, Adv.

Mr. Rohit Alex, Adv.

Mr. Sumeet Goel, Adv.

for M/s. P.H. Parekh & Co., Adv.

in IA 4:

Mr. Rohit Alex, Adv.

Mr. Sumit Goel, Adv.

for M/s. P.H. Parekh & Co., Adv.

For Respondent(s)

-State:

Mr. Ravindra Keshavrao Adsure, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the State of Maharashtra states that

..2/-

-2-

on 23rd December, 2004, new Chairman of the Committee has been appointed. We hope

that the prayer of the applicants for increase in fee shall be considered and appropriate

orders passed expeditiously and preferably within two weeks from today, particularly,

having regard to the difficulties which are being put-forth by them.

Final opportunity is granted to the respondent to file reply, if any, within two

weeks.

The applicants may place their view point before the Chairman of the

Committee within three days.

List these matters on 20th January, 2005.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master